

FORM - A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GRID INDUSTRIES PRIVATE LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	GRID INDUSTRIES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	07 th March 2013
3.	Authority under Corporate Debtor is Incorporated / Registered	Registrar of Companies – Delhi under Companies Act 1956
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U27100HR2013PTC048518
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: Plot No. 63, Sector 5, IMT-Manesar, Gurugram (Gurgaon)-122050, Haryana, India
6.	Insolvency Commencement date in respect of Corporate Debtor (order copy received on 7 th March, 2023)	6 th March, 2023
7.	Estimated Date of closure of Insolvency Resolution Process	02 nd Sept 2023
8.	Name and Registration Number of The Interim Resolution Professional	Gaurav Gupta Reg. No: IBBI/IPA-001/IP-00556/2017-18/10986
9.	Address and Email of The Interim Resolution Professional as registered with Board	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab.Email:IP.GRIDINDUS@GMAIL.COM
10.	Address and Email to be used for correspondence with Interim Resolution Professional	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab. Email:IP.GRIDINDUS@GMAIL.COM
11.	Last date for submission of claims	22 nd March 2023 (14 days from date of receipt of order)
12.	Classes of Creditors, if any, under clause (b) of sub section (6A) of Section 21, ascertained by the Interim Resolution Professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant forms and b) Details of Authorized representatives are available at	a) Relevant forms: forms can be downloaded from the website of IBBI https://ibbi.gov.in/downloadform.html b) Details of Authorized representative- Not applicable.



GAURAV GUPTA
Insolvency Professional
(IBBI/IPA-001/IP-P00556/
2017-18/10986)

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against GRID INDUSTRIES PRIVATE LIMITED on date 06/03/2023. (The certified copy of the said order was made available on 07/03/2023).
2. The creditors of GRID INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22nd March 2023 to the Resolution Professional (RP) at the address mentioned against item no. 10.
3. The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means.
4. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
5. Submission of false or misleading proofs of claim shall attract penalties.

Signature

GAURAV GUPTA
Insolvency Professional
(IBBI/IPA-001/IP-P00556/
2017-18/10986)

Date: 10/03/2023
Place: Ludhiana

GAURAV GUPTA
(Interim Resolution Professional of
GRID INDUSTRIES PRIVATE LIMITED)
IBBI/IPA-001/IP-00556/2017-18/10986

SBI Estate Department, Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai - 400614. NOTICE INVITING TENDER. State Bank of India invites RFP for Hiring of Electrical Consultants (Consulting Firm) for Replacement of Electrical Sub-Station Equipment (Under Buy-Back) at State Bank Global IT Centre (SBI, GITC), Belapur, Navi Mumbai - 400614.

KERALA WATER AUTHORITY e-Tender Notice. Tender No. KW-1022/2023/SE/PH/CM/PA. Jai Jeevan Mission (JJM)-JMM-CWSS to Ludhki- Kanjikkuzhi, Vazhahope, Mariyapuram, Kamakshi, Vathukudy and Vannapuram (Part) Panchayaths in Idukki District-Supply and laying distribution system and Providing FHTGs in Vannapuram Panchayath-Pipeline Work. EMD: Rs. 500000. Tender fee : Rs. 16540, Last Date for submitting Tender : 30-03-2023 04:00:pm

Aditya Birla Money Ltd. Multi Commodity Exchange of India Limited (MCX) Membership No.: 28730 and Member of National Commodity & Derivatives Exchange Limited (NCDEX) Membership No.: 00158 and Stock Broker SEBI Registration Number: INZ000172636. This is to inform that we have terminated / cancelled the registration of the below mentioned Authorised Person (AP).

FORM NO. URC-2. Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374 (b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorized to Register) Rules, 2014).

BRIGHT OUTDOOR MEDIA LIMITED. Corporate Identification Number: U74300MH2005PL156444. Our company was originally incorporated as a Private Limited Company under the name "Bright Outdoor Media Private Limited" under the provisions of the Companies Act, 1956.

POSSESSION NOTICE - (for immovable property) Rule 8-1(1). Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

IMPORTANT. Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

PROMOTERS OF OUR COMPANY: YOGESH JIWANLAL LAKHANI AND JAGRUTI YOGESH LAKHANI. THE ISSUE. INITIAL PUBLIC OFFERING OF 38,00,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") OF BRIGHT OUTDOOR MEDIA LIMITED ("BRIGHT" OR "OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹146/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹136/- PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING ₹5,548.00 LAKHS ("THE ISSUE") OF WHICH UP TO 1,94,000 EQUITY SHARES AGGREGATING TO ₹283.24 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION").

FORM A PUBLIC ANNOUNCEMENT. [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]. FOR THE ATTENTION OF THE CREDITORS OF GRID INDUSTRIES PRIVATE LIMITED.

FORM - A PUBLIC ANNOUNCEMENT. [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]. FOR THE ATTENTION OF THE CREDITORS OF GKEM INTERNATIONAL PRIVATE LIMITED.

FIXED PRICE ISSUE AT ₹146/- PER EQUITY SHARE. MINIMUM APPLICATION SIZE OF 1,000 EQUITY SHARES AND IN MULTIPLES OF 1,000 EQUITY SHARES THEREAFTER. RISK TO INVESTORS: 1. Our Equity Shares have never been publicly traded, and may experience price and volume fluctuations following the completion of the Issue. Further, our Equity Shares may not result in an active or liquid market and the price of our Equity Shares may be volatile and you may be unable to resell your Equity Shares at or above the Issue Price or at all.

RELEVANT PARTICULARS. Name of Corporate Debtor: GRID INDUSTRIES PRIVATE LIMITED. Date of Incorporation of Corporate Debtor: 7th March, 2013. Authority under Corporate Debtor is Incorporated/Registered: Registrar of Companies - Delhi under Companies Act 1956. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor: U27100HR2013PTC048518. Address of the Registered Office and Principal Office (if Any) of Corporate Debtor: Registered Office : Plot No. 63, sector 5, IMT-Manesar, Gurugram (Gurgaon)-122050, Haryana, India.

RELEVANT PARTICULARS. Name of Corporate Debtor: GKEM INTERNATIONAL PRIVATE LIMITED. Date of Incorporation of Corporate Debtor: 12th July, 2012. Authority under Corporate Debtor is Incorporated/Registered: Registrar of Companies - Delhi under Companies Act 1956. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor: U51900HR2012PTC046479. Address of the Registered Office and Principal Office (if Any) of Corporate Debtor: Registered Office : Plot No. 63, sector 5, IMT-Manesar, Gurugram (Gurgaon)-122050, Haryana, India.

ISSUE OPENS ON: TUESDAY, MARCH 14, 2023. CLOSES ON: FRIDAY, MARCH 17, 2023.

ASBA* Simple, Safe, Smart way of Application - Make use of it!!! *Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below. Mandatory in Public Issues from January 01, 2016. No cheque will be accepted.

LPI UPI - Now mandatory in ASBA for Retail Investors applying through Registered Brokers, DPs & RTAs. Retail Investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. ** Investors are required to ensure that the Bank Account used for applying is linked to their PAN.

**UPI-Now available in ASBA for all individual investors applying in public offers where the application amount is up to ₹5,00,000, applying through Registered Brokers, Syndicate, DPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021, read with press release dated September 17, 2021.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by (i) Retail Individual Investors applying in the Retail Portion, and (ii) Individual Non-Institutional Investors applying with an application size of up to ₹500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 232 of the Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the website of BSE Limited ("BSE") and in the General Information Document. ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India ("SEBI") at www.sebi.gov.in.

**List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&intmid=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&intmid=34) respectively, as updated from time to time. Kotak Mahindra Bank Limited has been appointed as Sponsor Bank for the Issue.

For issue related grievance investors may contact: Shreni Shares Private Limited Mr. Krunal Pipalia Tel: +91 22-2808 8456, E-mail: info@shreni.in. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail Id: ipc.upi@npci.org.in; Kotak Mahindra Bank Limited at Tel: 022 - 6605 6588 and Email: cmsinfo@kotak.com; and the Registrar to the Issue at Tel: 022 - 6263 8200 and E-mail: ipo@bigshareonline.com. All investors shall participate in this issue only through the ASBA process. For details in this regard, specific attention is invited to "Issue Procedure" on page 232 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the Depositories. These Demographic Details may be used, among other things, for any correspondences related to the issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

PROPOSED LISTING: The Equity Shares issued through the Prospectus are proposed to be listed on the on SME Platform of BSE ("BSE SME"). Our Company has received "in-principle" approval from BSE for the listing of the Equity Shares pursuant to letter dated February 06, 2023 for using its name in the Prospectus for listing of our shares. For the purposes of the Issue, the Designated Stock Exchange shall be BSE SME. DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and SEBI has not issued any observation on Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on page 213 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE". GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of the Issuer and the Issue including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 27 of the Prospectus.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Lead Manager. The financial data presented in chapter "Basis for Issue Price" on page 96 of the Prospectus is based on Company's Restated Financial Statements. Investors should also refer to the chapter titled "Risk Factors" and "Restated Financial Statements" on page 27 and 163 respectively of the Prospectus. The independent directors at a meeting recommended the Price noting that the Price is justified/based on quantitative factors and key financial and operational performance indicators ("KPIs") disclosed in "Basis for Issue Price" section vis-a-vis the WACA of past five primary issuances/secondary transactions disclosed in the "Basis for Issue Price" section.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013: Main Objects as per MoA of our Company: For information on the main objects of our Company, see "History and Certain Corporate Matters" on page 135 of the Prospectus and Clause III(a) of the Memorandum of Association of our Company. The MoA is a material document for inspection in relation to the Issue. Liability of Members: The Liability of members of Company is Limited.

Amount of Share Capital of our Company and Capital Structure: The authorised, issued, subscribed and paid-up Equity Share capital of the Company as on the date of the Prospectus is as follows: Authorised Share Capital of ₹15,00,00,00,000 divided into 1,50,00,000 Equity Shares of ₹10/- each. Pre-Issue Issued, Subscribed & Paid-up Share Capital is ₹10,12,87,800 divided into 1,01,28,780 Equity Shares of ₹10/- each. For details of the share capital and capital structure of the Company see "Capital Structure" on page 64 of the Prospectus.

Name of the Signatories to the MoA of the Company and the number of Equity Shares held by them:

Table with 6 columns: ORIGINAL SIGNATORIES, CURRENT PROMOTERS, Name of Promoters, Face Value (₹), No. of Shares, Name of Promoters, Face Value (₹), No. of Shares. Rows include Yogesh Jivanlal Lakhani, Jivanlal Vanmalidas Lakhani, Kusumben Jivanlal Lakhani.

LEAD MANAGER TO THE ISSUE: SHRENI SHARES PVT. LTD. REGISTRAR TO THE ISSUE: BIGSHARE SERVICES PRIVATE LIMITED. COMPANY SECRETARY AND COMPLIANCE OFFICER: Khyati Mishra, Company Secretary and Compliance Officer, 801, 6th Floor, Crescent Tower, Near Morya House, Fame Infinity Mall, Off New Link Road, Andheri (West), Mumbai 400 053, Maharashtra, India. E-mail: investor@brightoutdoor.com Website: www.brightoutdoor.com

AVAILABILITY OF PROSPECTUS: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus is available at the website of Stock Exchange at www.bsesme.com, the website of Lead Manager at www.shreni.in, the website of our Company at www.brightoutdoor.com and the website of SEBI at www.sebi.gov.in. AVAILABILITY OF APPLICATION FORMS: Application Forms can be obtained from the Registered Office of Company, and registered office of Lead Manager, Shreni Shares Private Limited. Application Forms can also be obtained from the Stock Exchange and the list of SCSBs is available on the websites of the Stock Exchange and SEBI.

BANKER TO THE ISSUE & SPONSOR BANK: Kotak Mahindra Bank Limited. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated March 03, 2023.

For Bright Outdoor Media Limited Sd/- Yogesh Jivanlal Lakhani Designation: Chairman and Managing Director DIN: 00845616

BRIGHT OUTDOOR MEDIA LIMITED is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Mumbai, Maharashtra on March 03, 2023. The Prospectus is available on the website of the Lead Manager at www.shreni.in, the website of the BSE i.e., www.bsesme.com, and website of our Company at www.brightoutdoor.com. Investor should read the Prospectus carefully, including the Risk Factors on page 27 of the Prospectus before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated Tuesday, February 14, 2023, the "Letter of Offer" or "LOF" filed with the National Stock Exchange Limited ("NSE") and the Securities and Exchange Board of India ("SEBI").

KHFM HOSPITALITY AND FACILITY MANAGEMENT SERVICES LIMITED. (Corporate Identification Number: L74930MH2006PLC159290). Registered Office: 01, Nirma Plaza, Makhwana Road, Marol Naka, Andheri (East) Mumbai MH-400059 IN. Tel: +91 22 4057 4318; E-mail: cs@khfm.in; Website: www.khfm.in. Contact Person: Mr. Rahul Krishna Pathak, Company Secretary, Compliance Officer and CFO.

PROMOTERS OF OUR COMPANY ARE RAVINDRA MALINGA HEGDE AND SUJATA RAVINDRA HEGDE. NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KHFM HOSPITALITY AND FACILITY MANAGEMENT SERVICES LIMITED. RIGHT ISSUE EXTENDED: REVISED ACTIVITY SCHEDULE.

Table with 3 columns: ISSUE OPENS ON, LAST DATE FOR RECEIPT OF RIGHTS ISSUE APPLICATION EXTENDED UP TO, ISSUE CLOSES ON*. Rows: MONDAY, FEBRUARY 27, 2023; WEDNESDAY, MARCH 15, 2023; WEDNESDAY, MARCH 15, 2023.

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

ISSUE OF UPTO 1,00,22,299 (ONE CRORE TWENTY TWO THOUSAND TWO HUNDRED AND NINETY NINE) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH (RIGHTS EQUITY SHARES) OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 24.00/- (RUPEES TWENTY-FOUR ONLY) PER RIGHTS EQUITY SHARE (INCLUDING PREMIUM OF ₹ 14.00/- PER EQUITY SHARE) ("THE ISSUE PRICE"), AGGREGATING UPTO ₹ 24,05,35,176/- (RUPEES TWENTY FOUR CRORES FIVE LAKHS THIRTY FIVE THOUSAND ONE HUNDRED AND SEVENTY SIX ONLY) ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 LOT OF RIGHT SHARE FOR EVERY 1 LOT OF EQUITY SHARE HELD I.E., 3,100 (THREE THOUSAND ONE HUNDRED) RIGHTS SHARES FOR EVERY 3,100 (THREE THOUSAND ONE HUNDRED) EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON FRIDAY, FEBRUARY 10, 2023 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 24.00/- WHICH IS 2.4 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 146 OF THE LETTER OF OFFER.

Table with 4 columns: Amount Payable per Rights Equity Share, Face Value, Premium, Total. Rows: On the Issue application, Total.

*₹24.00/- (Rupees Twenty-Four Only) per Right Equity Share per Rights Entitlement, including a premium of ₹14.00/- (Rupees Fourteen Only) per Rights Equity Share. Taking into consideration the Market Lot the Issue Price payable amounts to ₹74,400,000/- (Rupees Seventy-Four Thousand Four Hundred Only) for the Rights Entitlement of 1 (One) Lot being 3,100 (Three Thousand One Hundred) Equity Shares; *Assuming full subscription with respect to Rights Equity Shares.

ASBA* Simple, Safe, Smart way of Application - Make use of it!!! Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

PROCEDURE FOR APPLICATION: In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all Shareholders desiring to make an Application in this issue are mandatorily required to use the ASBA process. Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA. For further details of procedure for application, see "Procedure for Application" on page 155 of the Letter of Offer.

PLEASE NOTE THAT ONLY RESIDENT INVESTORS CAN SUBMIT THEIR APPLICATION USING THE ASBA PROCESS ONLY. ASBA FACILITY IS OPERATIONAL FROM THE ISSUE OPENING DATE. LAST DATE FOR APPLICATION: This is to inform the Eligible Shareholders of the Company that the date of closure of the Rights Issue, which opened on Monday, February 27, 2023 scheduled to close on Friday, March 10, 2023 has now been extended by the Company from Friday, March 10, 2023, to Wednesday, March 15, 2023, vide the Resolution of Rights Issue committee dated Wednesday, March 08, 2023, in order to provide an opportunity to shareholders to exercise their rights in the Rights Issue.

ACCORDINGLY, THE LAST DATE OF SUBMISSION OF THE DULY FILLED IN APPLICATION FORM IS WEDNESDAY, MARCH 15, 2023, BEING THE ISSUE CLOSING DATE. ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM: PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE I.E. FRIDAY, FEBRUARY 10, 2023.

ELIGIBLE SHAREHOLDERS OF THE COMPANY WHO ARE ENTITLED TO APPLY FOR THE RIGHTS ISSUE ARE REQUESTED TO TAKE NOTE OF THE ISSUE CLOSURE I.E. WEDNESDAY, MARCH 15, 2023. ACCORDINGLY, THERE IS NO CHANGE IN THE LETTER OF OFFER, ABRIDGED LETTER OF OFFER, STATUTORY ADVERTISEMENT, ENTITLEMENT LETTER AND APPLICATION FORM EXCEPT THE MODIFICATION IN THE ISSUE CLOSING DATE, RESULTANT CHANGE IN THE INDICATIVE TIMETABLE OF POST ISSUE ACTIVITIES ON ACCOUNT OF EXTENSION OF ISSUE CLOSING DATE.

Unless otherwise specified, all capitalized terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

For KHFM HOSPITALITY AND FACILITY MANAGEMENT SERVICES LIMITED On Behalf of the Board of Directors Sd/- Ravindra Malinga Hegde (Managing Director)

Date: Thursday, March 09, 2023 Place: Mumbai

खबर कोना

खेल मंत्री विक्रमादित्य ने की राज्यपाल से भेंट
शिमला, 9 मार्च (जनसत्ता)।

लोक निर्माण व युवा सेवाएं एवं खेल मंत्री विक्रमादित्य सिंह ने आज, गुरुवार को राजभवन में राज्यपाल शिव प्रताप शुक्ल से शिष्टाचार भेंट की। इस अवसर पर राज्यपाल ने हिमाचल को नशामुक्त बनाने के अभियान में उन्हें सक्रियता से भाग लेने के लिए कहा। उन्होंने प्रदेश में खेल गतिविधियों के संबंध में विस्तृत जानकारी ली और खेल मंत्री को युवाओं को नशे के विरुद्ध जागरूक करने के लिए कहा। विक्रमादित्य सिंह ने राज्यपाल से समाज सेवा व कल्याणकारी गतिविधियों से संबंधित विभिन्न मामलों पर उनके मार्ग दर्शन का आग्रह किया।

पावंटा में अफीम की खेती करने के आरोप में एक गिरफ्तार

पावंटा साहिब, 9 मार्च (जनसत्ता)।

जिला सिरमौर में नशे को जड़ से खत्म करने के लिए पुलिस की ओर से प्रयास जारी हैं। पावंटा की माजरा पुलिस ने यहां अफीम की खेती करने वाले एक शख्स को गिरफ्तार कर उसके कब्जे से 1,662 पौधे जब्त किए हैं। आरोपी की पहचान पलहोड़ी निवासी अब्दुल गफूर के तौर पर हुई है। पुलिस को गुप्त सूचना मिली थी कि गांव पलहोड़ी में एक शख्स ने अपने मकान के पीछे एक वयारी में अफीम की खेती की है। इन पौधों पर सफेद फूल और डोडे भी लगे हैं। मौके पर पहुंचकर पुलिस ने अब्दुल गफूर के मकान पर छापा मारा तो वहां मकान के पीछे अफीम के पौधे उगे मिले, जिन्हें जब्त करके आरोपी को गिरफ्तार कर लिया है। पावंटा डीएसपी ने मामले की पुष्टि करते हुए बताया कि आरोपी के खिलाफ एनडीएपीएस के तहत मामला दर्ज कर लिया है।

विद्या तस्कर के घर से छह लाख से अधिक नगदी मिली
मंडी, 9 मार्च (जनसत्ता)।

मंडी जिले की आउट थाना पुलिस ने बुधवार को मंडी-कुल्लू मार्ग पर मंडी से 45 किलोमीटर दूर बनाला के रहने वाले विश्व देव शर्मा को चिड़वा के साथ पकड़ा था। उसके खिलाफ एन डीपीएस की धारा 21 के तहत मामला दर्ज किया था। पुलिस अधीक्षक मंडी शालिनी अग्निहोत्री ने बताया कि गुरुवार को इस आरोपी के घर आउट पुलिस ने जब छापा मारा तो वहां से 6 लाख 4 हजार 900 रुपए की नगदी बरामद हुई है। पुलिस आरोपी से कड़ी पूछताछ कर रही है क्योंकि पुलिस का मानना है कि यह सब चिड़वा की ही कमाई है। पुलिस अधीक्षक ने कहा कि आरोपी के जरिए सरगना तब भी पहुंचने का प्रयास हो रहा है। उन्होंने कहा कि नशा तस्करी करने वालों को किसी भी हालत में बख्शा नहीं जाएगा और उनकी संपत्ति भी सील की जाएगी।

चिट्टे और चरस के साथ तीन युवक गिरफ्तार
कुल्लू, 9 मार्च (जनसत्ता)।

पतलीकूहल पुलिस ने दो अलग-अलग मामले में चिड़वा व चरस समेत तीन लोगों को गिरफ्तार किया है। पुलिस ने पतलीकूहल में आठ ग्राम चिट्टे समेत एक युवक को जबकि 504 ग्राम चरस समेत दो युवकों को गिरफ्तार किया है। बुधवार देर रात को पतलीकूहल पुलिस टीम मंगल मार्केट के समीप गश्त पर थी, उस दौरान एक युवक वहीं समीप पत्थर पर बैठा हुआ था। पुलिस टीम को देख युवक घबरा गया, पुलिस ने शक के आधार पर तलाशी ली तो युवक से कब्जे से आठ ग्राम चिड़वा बरामद किया। थाना प्रभारी राजीव लखनपाल ने बताया कि आरोपित की पहचान कुल्लू के रायसन गांव निवासी अनुराग के तौर पर हुई है।

घोटेला

अज्ञात लोगों ने पंडोह के पास मलबा फेंक कर दबाया सार्वजनिक शौचालय

करोड़ों की वन भूमि पर कब्जा करने की साजिश

बीरबल शर्मा
मंडी, 9 मार्च।

मंडी जिले की सयोग ग्राम पंचायत में वन विभाग की बेशकीमती जमीन पर अवैध पटान के जरिए कब्जा करने की कवायद शुरू हो चुकी है। हालांकि इससे पहले भी दो बार इसी जमीन पर कब्जा करने का प्रयास किया जा चुका है। लेकिन इस भूमि से मात्र सौ मीटर की दूरी पर स्थित वन परिक्षेत्र कार्यालय होने के बावजूद उसकी चुप्पी समझ से परे है। चंडीगढ़-मनाली राष्ट्रीय उच्च मार्ग पर पंडोह के पास 3 पीपल पर पीएनबी बैंक कार्यालय के बगल में लगभग एक बीघा वन भूमि पर अज्ञात लोगों की ओर से फोरेस्लन का मलबा फेंक कर

शिमला के नेरवा में नाले में गिरी कार, चार की मौत

शिमला, 9 मार्च (जनसत्ता)।



प्रदेश में जहां रंगों के त्योहार होली की धूम रही वहीं, जिले के नेरवा में चार घरों में यही त्योहार कहर बनकर टूटा। यहां नेरवा बाजार से कुछ किमी दूर एक आल्टो कार गहरे नाले में जा गिरी और चार सवार चार युवकों की मौत हो गई। हादसे की सूचना मिलते ही मौके पर पहुंची पुलिस ने बचाव अभियान चलाकर चारों को बाहर निकाला और अस्पताल भेजा लेकिन चारों ने रास्ते में ही दम तोड़ दिया। इस हादसे में मारे गए युवकों में सेना का एक जवान भी शामिल है जो छुट्टी काटकर वापस लौट रहा था।

इस बारे में मामले की जांच कर रहे नेरवा पुलिस स्टेशन में तैनात हैड कांस्टेबल रमेश पंचाल के मुताबिक एक आल्टो कार में सवार चार युवक केवी ग्राम पंचायत के भरांत से

नेरवा की ओर जा रहे थे। केवी-नेरवा मार्ग पर कार अनियंत्रित होकर लगभग 200 मीटर गहरे नाले में जा गिरी। इस हादसे में चारों युवक बुरी तरह से घायल हो गए। लेकिन अस्पताल पहुंचाए जाने से पहले ही चारों की मौत हो गई। मृतकों में नेरवा के केवी के गांव कनाहल निवासी लक्की (23), नेरवा के बिजमल के गांव भरंत निवासी अक्षय (23), पिबाहन के

मुख्यमंत्री ने आइजीएमसी में किया 'ट्रामा ब्लाक' का लोकार्पण

तकरीबन 30.90 करोड़ से निर्मित है यह बहुमंजिला ब्लाक
शिमला, 9 मार्च (जनसत्ता)।

मुख्यमंत्री सुखविंदर सिंह सुक्खू ने आज, गुरुवार को यहां इंदिरा गांधी राजकीय आयुर्विज्ञान महाविद्यालय (आइजीएमसी) के नए ओपीडी ब्लाक में लगभग 30.90 करोड़ रुपए की लागत से निर्मित ट्रामा ब्लाक का लोकार्पण किया। इस ट्रामा ब्लाक के इस बहुमंजिला भवन में फिजियोथैरेपी, स्पेशल वाई, आपातकालीन चिकित्सा इकाई, गहन देखभाल इकाई (आइसीयू) बेड, आईसोलेशन वाई सहित सीटी स्कैन, एक्स-रे, सैंपल एकत्रीकरण केंद्र तथा पैथोलॉजी प्रयोगशाला की सुविधा उपलब्ध करवाई गई है।

इसके अलावा घायलों व गंभीर रोगियों के उपचार संबंधी वरीयता के लिए यहां अलग व्यवस्था की गई है। अन्य आपात सेवाओं के साथ-साथ यहां पर डाक्टर, नर्स तथा मुख्य चिकित्सा अधिकारी के कक्ष, रोगियों के बैठने के लिए स्थान तथा अन्य जनोपयोगी सेवाएं भी उपलब्ध होंगी। मुख्यमंत्री ने इस अवसर नए ओपीडी परिसर का अवलोकन किया और रोगियों, उनके परिचारकों तथा अस्पताल स्टाफ के साथ संवाद भी किया। उन्होंने कहा कि इस ब्लाक के निर्माण से लोगों को गुणवत्तापूर्वक स्वास्थ्य सेवाएं मिलने के साथ साथ यहां सेवाएं देने वाले डाक्टरों एवं अन्य पैरा मेडिकल स्टाफ को कार्य करने के लिए उचित वातावरण भी प्राप्त होगा।

सुक्खू ने कहा कि आइजीएमसी में मशीनरी तथा उपकरणों के लिए 12 करोड़ रुपए व्यय



किए जा रहे हैं। यह उपकरण व मशीनरी, संस्थान के सर्जरी, आर्थोपीडिक्स, न्यूरो-सर्जरी, रेडियोलॉजी तथा एनरिथ्रियसिया विभाग में उपयोग में लाए जाएंगे। मुख्यमंत्री ने कहा कि प्रदेश सरकार स्वास्थ्य सेवाओं के सुदृढीकरण के लिए नए दृष्टिकोण के साथ आगे बढ़ रही है। प्रदेश के चिकित्सा महाविद्यालयों में आपातकालीन

पालमपुर में खोला जाएगा खंड विकास कार्यालय : सुक्खू

धर्मशाला, 9 मार्च (जनसत्ता)।

मुख्यमंत्री सुखविंदर सिंह सुक्खू ने पालमपुर में खंड विकास कार्यालय खोलने की घोषणा की है। बुधवार को पालमपुर में राज्य स्तरीय होली मेले में शिरकत करने पहुंचे सुक्खू ने यहां बस अड्डे के नजदीक कार्किंग सुविधा विकसित करने का भी एलान किया। उन्होंने कहा कि पालमपुर को सूचना प्रौद्योगिकी केंद्र के रूप में विकसित करने के साथ उनकी सरकार कांगड़ा जिले को 'पर्यटन राजधानी' के रूप में विकसित करने के प्रयास भी कर रही है। इससे क्षेत्र के युवाओं के लिए रोजगार के अवसर सृजित होंगे।

उन्होंने कहा कि क्षेत्र में धार्मिक पर्यटन

'वादे पूरे करने के लिए छात्रों से खिलवाड़ न करे सरकार'

कुल्लू, 9 मार्च (जनसत्ता)।

'कांग्रेस सरकार अपनी गारंटियों को पूरा करने के लिए प्रदेश के छात्रों के साथ खिलवाड़ कर रही है।' यह कहना है पूर्व मंत्री गोविंद ठाकुर का। गुरुवार को उन्होंने सरकारी विद्यालयों में निशुल्क वर्दी को कम करने और पुस्तकों की कीमत बढ़ाने पर सरकार की घोर निंदा की।

उन्होंने कहा कि पूर्व जयसम सरकार ने संस्कृत को बढ़ावा देने के लिए प्रदेश के सरकारी विद्यालयों में कक्षा तीसरी से ही संस्कृत को शुरू करने का निर्णय लिया था परंतु सुक्खू की संस्कृत विरोधी सरकार अभी सरकारी विद्यालयों में इसे अभी शुरू करने से

को बढ़ावा देने के साथ-साथ बुनियादी ढांचे को भी मजबूत करने की कोशिशों के बीच कांगड़ा में हेलीपोर्ट बनाने के साथ ही गगल में मौजूद हवाई अड्डे के विस्तार की प्रक्रिया भी जारी है। इस हवाई अड्डे से न केवल कांगड़ा बल्कि पूरे राज्य को लाभ प्राप्त होगा।

इससे पहले मुख्यमंत्री ने पालमपुर के तहत भरमात में 7.28 करोड़ रुपए की लागत से निर्मित होने वाली 9.30 किलोमीटर लम्बी कुलानी-चंदपुर-भरमात-सिंबल पट्टी सड़क के उन्नयन कार्य का शिलान्यास किया। मुख्यमंत्री ने अधिकारियों को इस परियोजना को 18 माह के भीतर पूर्ण करने के निर्देश दिए।

आनाकानी कर रही है। उन्होंने कहा कि प्रदेश भर के स्कूलों में शिक्षा बोर्ड ने तीसरी कक्षा से संस्कृत की पढ़ाई के लिए किताब तक छपवा कर स्कूलों को भेज दी हैं, लेकिन प्रारंभिक शिक्षा निदेशालय ने इस किताब को शुरू करने से इनकार कर दिया और इस मामले में अपनी अनभिज्ञता जताई है। उन्होंने कहा कि हिमाचल प्रदेश शिक्षा बोर्ड के माध्यम से जो पुस्तकें छपी हैं उनकी कीमतें कई गुणा बढ़ाकर प्रदेश के बच्चों और अभिभावकों को नई सरकार ने तोहफा दिया है।

ठाकुर ने प्रदेश की सुक्खू सरकार पर आरोप लगाया है कि अपनी चुनावी गारंटियों को पूरा करने के लिए वह राज्यों के छात्रों के साथ खिलवाड़ कर रही है।

स्थानीय लोगों ने बताया कि अवैध डंपिंग के चलते जहां लोगों के लिए बनाए सार्वजनिक शौचालय दबे हैं, वहीं हवा से धूल मिट्टी के कारण वहां का वातावरण भी प्रदूषित हो रहा है। उन्होंने पंचायत प्रधान वीना महंत को कई बार इस समस्या के समाधान की अपील की है। मगर वे हमेशा यही आश्वासन देती हैं कि दो दिन में शौचालय साफ हो जाएंगे। मगर आज तक यह सफ नहीं हुए।

इस संबंध में जब स्थानीय पंचायत प्रधान महंत से पूछा गया तो उन्होंने कुछ भी कहने से इनकार कर दिया। उन्होंने कहा कि वह अभी व्यस्त हैं। वहीं, पंडोह वन खंड राजिक मंडल पाल ने बताया कि जल्दी ही विवाचित वन भूमि पर पुनः सीलिंग कर दी जाएगी।

पावंटा के धौलाकुआं में तेज रफ्तार गाड़ी ने बाइक को मारी टक्कर, दो युवकों की मौत

पावंटा साहिब: पावंटा व कालाअंब राष्ट्रीय राजमार्ग-7 पर धौलाकुआं के समीप एक तेज रफ्तार गाड़ी ने एक बाइक को टक्कर मार दी। इस हादसे में बाइक सवार दोनों युवकों की मौके पर ही मौत हो गई जबकि दो अन्य गंभीर रूप से घायल हो गए। घायलों को इलाज पावंटा के सविलापुलिस ने इस संदर्भ में मामला दर्ज कर जांच शुरू कर दी है। पुलिस सूत्रों से प्राप्त जानकारी के मुताबिक यह हादसा उस समय पेश आया जब यह लोग बाइक पर सवार होकर नाहन की तरफ जा रहे थे। जैसे ही यह लोग धौलाकुआं के पास पहुंचे एक तेज रफ्तार गाड़ी ने इन्हें पीछे से जोरदार टक्कर मारी है और मौके पर फरार हो गए हैं। हादसे में मारे गए लोगों की पहचान पावंटा के भारापुर निवासी अजय (25) और हरियाणा के यमुनानगर के बिजलाई निवासी मनदीप (26) की मौत हो गई।

को परिजनों को सौंप दिया गया।

इस हादसे पर मुख्यमंत्री सुखविंदर सिंह सुक्खू ने दुख जताते हुए कहा कि कार के

दुर्घटनाग्रस्त होने की खबर दुखद है। इस हादसे में सेना के जवान समेत चार युवकों की मौत हुई है।

चिकित्सा को सुदृढ करने के लिए अलग से विभाग स्थापित किए जाएंगे। इसमें प्रत्येक 6 बिस्तर में दखिल मरीजों की सुविधा के लिए एक नर्स तथा 10 बिस्तर में मरीजों की सुविधा के लिए चिकित्सक की व्यवस्था होगी। गहन देखभाल केंद्र (आइसीयू) में प्रत्येक बिस्तर में मरीजों की सुविधा के लिए एक नर्स की व्यवस्था की जाएगी। यहां विशेषज्ञ चिकित्सा भी तैनात किए जाएंगे।

मुख्यमंत्री ने कहा कि प्रदेश के मेडिकल कॉलेजों में रोबोटिक सर्जरी की सुविधा प्रदान की जाएगी ताकि लोगों को विश्वस्तरीय स्वास्थ्य सेवाएं उपलब्ध हो सकें। इसके अतिरिक्त इन स्वास्थ्य संस्थानों में अत्याधुनिक चिकित्सा सेवाएं प्रदान करने के लिए 5-जी प्रौद्योगिकी का समावेश किया जाएगा।

गाय का दूध 80 और भैंस का दूध 100 रुपए किलो खरीदेगी सरकार : हर्षवर्धन

नाहन (पावंटा), 9 मार्च (जनसत्ता)।

'किसानों की आर्थिक दशा सुधारने के लिए प्रदेश सरकार गाय का दूध 80 रुपए व भैंस का दूध 100 रुपए किलो खरीदेगी।' यह कहना है उद्योग, संसदीय कार्य एवं आयुष मंत्री हर्षवर्धन चौहान का। आज, गुरुवार को वह नाहन के समीप माता बालासुंदरी गौ-सदन में पशुपालन विभाग द्वारा आयोजित किसान जागरूकता

शिविर की अध्यक्षता कर रहे थे।

उन्होंने कहा कि मुख्यमंत्री पशुपालकों के लिए नई योजना ला रहे हैं जिसकी बजट में घोषणा होगी। उन्होंने कहा कि प्रदेश में दुग्ध उत्पादन बढ़ाने तथा किसानों की आर्थिक दशा सुधारने के लिए हर किसान से 80 रुपए किलो गाय का दूध और 100 रुपए किलो भैंस का दूध खरीदा जाएगा। उन्होंने कहा कि पात्र व्यक्ति को लाभ मिले इस बात पर बल दिया जाएगा।

उन्होंने कहा कि मुख्यमंत्री पशुपालकों के लिए नई योजना ला रहे हैं जिसकी बजट में घोषणा होगी। उन्होंने कहा कि प्रदेश में दुग्ध उत्पादन बढ़ाने तथा किसानों की आर्थिक दशा सुधारने के लिए हर किसान से 80 रुपए किलो गाय का दूध और 100 रुपए किलो भैंस का दूध खरीदा जाएगा। उन्होंने कहा कि पात्र व्यक्ति को लाभ मिले इस बात पर बल दिया जाएगा।

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GRID INDUSTRIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
Name of Corporate Debtor	GRID INDUSTRIES PRIVATE LIMITED
Date of Incorporation of Corporate Debtor	7th March, 2013
Authority under Corporate Debtor is Incorporated/Registered	Registrar of Companies - Delhi under Companies Act 1956
Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U27100HR2013PTC048518
Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Registered Office : Plot No. 63, sector 5, IMT-Manesar, Gurugram (Gurgaon)-122050, Haryana, India
Insolvency Commencement date in respect of Corporate Debtor (order copy received on 7th March, 2023)	6th March, 2023
Estimated Date of closure of Insolvency Resolution Process	2nd September, 2023
Name and Registration Number of The Interim Resolution Professional	Gaurav Gupta, Reg. No: IBB/IPA-001/IP-00556/2017-18/10986
Address and Email of The Interim Resolution Professional as registered with Board	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.gridindus@gmail.com
Address and Email to be used for correspondence with Interim Resolution Professional	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab. E-mail: ip.gridindus@gmail.com
Last date for submission of claims	22nd March 2023 (14 days from date of receipt of order)
Classes of Creditors, if any, under clause (b) of sub section (6A) of Section 21, ascertained by the Interim Resolution Professional	Nil
Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
a) Relevant forms and b) Details of Authorized representatives are available at	a) Relevant forms : forms can be downloaded from the website of IBBI https://ibbi.gov.in/downloadform.html b) Details of Authorized representative-Not applicable.
1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against GRID INDUSTRIES PRIVATE LIMITED on date 06/03/2023. (The certified copy of the said order was made available on 07/03/2023). 2. The creditors of GRID INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22nd March 2023 to the Resolution Professional (RP) at the address mentioned against item no. 10. 3. The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means. 4. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. 5. Submission of false or misleading proofs of claim shall attract penalties.	
Date : 10.03.2023 Place : Ludhiana	Sd/- GAURAV GUPTA (Interim Resolution Professional of GRID INDUSTRIES PRIVATE LIMITED) IBBI/IPA-001/IP-00556/2017-18/10986

FORM - A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GKEM INTERNATIONAL PRIVATE LIMITED	
RELEVANT PARTICULARS	
Name of Corporate Debtor	GKEM INTERNATIONAL PRIVATE LIMITED
Date of Incorporation of Corporate Debtor	12th July, 2012
Authority under Corporate Debtor is Incorporated/Registered	Registrar of Companies - Delhi under Companies Act 1956
Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51900HR2012PTC046479
Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Registered Office : Plot No. 63, sector 5, IMT-Manesar, Gurugram (Gurgaon)-122050, Haryana, India
Insolvency Commencement date in respect of Corporate Debtor (order copy received on 7th March, 2023)	6th March, 2023
Estimated Date of closure of Insolvency Resolution Process	2nd September, 2023
Name and Registration Number of The Interim Resolution Professional	Gaurav Gupta, Reg. No: IBB/IPA-001/IP-00556/2017-18/10986
Address and Email of The Interim Resolution Professional as registered with Board	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.gkeminternational@gmail.com
Address and Email to be used for correspondence with Interim Resolution Professional	203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana-141003, Punjab. E-mail: ip.gkeminternational@gmail.com
Last date for submission of claims	22nd March 2023 (14 days from date of receipt of order)
Classes of Creditors, if any, under clause (b) of sub section (6A) of Section 21, ascertained by the Interim Resolution Professional	Nil
Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
a) Relevant forms and b) Details of Authorized representatives are available at	a) Relevant forms : forms can be downloaded from the website of IBBI https://ibbi.gov.in/downloadform.html b) Details of Authorized representative-Not applicable.
1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against GKEM INTERNATIONAL PRIVATE LIMITED on date 06/03/2023. (The certified copy of the said order was made available on 07/03/2023). 2. The creditors of GKEM INTERNATIONAL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22nd March 2023 to the Resolution Professional (RP) at the address mentioned against item no. 10. 3. The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means. 4. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. 5. Submission of false or misleading proofs of claim shall attract penalties.	
Date : 10.03.2023 Place : Ludhiana	Sd/- GAURAV GUPTA (Interim Resolution Professional of GKEM INTERNATIONAL PRIVATE LIMITED) IBBI/IPA-001/IP-00556/2017-18/10986